

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 166/MP/2012

Subject: Petition under section 79 of the Electricity Act, 2003 for appropriate directions for resolving Fuel related aspects relating to 1967.08 MW Gas power Project of Ratnagiri Gas and Power Pvt. Limited.

Date of hearing: 20.6.2013

Coram: Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: Ratnagiri Gas and Power Pvt. Ltd. (RGPPL)

Respondents: Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL) & Others

Parties present: Shri M. G. Ramachandran, Advocate, RGPPL
Shri M. Sarkar, RGPPL
Shri S.K. Samui, RGPPL
Ms. Jyotermayee Raj, NTPC
Shri Samir Malik, RGPPL

RECORD OF PROCEEDINGS

During the hearing, learned counsel for the petitioner submitted that the matter was heard on 22.1.2013, whereby the Commission has heard the arguments and reserved its order. Accordingly, the learned counsel prayed that the order may be passed taking into consideration the documents available on record and submissions of the parties.

2. The Commission reserved its order in the petition.

By order of the Commission
Sd/-
(T. Rout)
Joint Chief (Law)